

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cont. Case (Civil) No.582 of 2020**

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|---------------------------------|------|------|------|------------------|
| Narayan Maity                   | .... | .... | .... | Petitioner       |
| Versus                          |      |      |      |                  |
| The State of Jharkhand & Others | .... | .... | .... | Opposite Parties |

**CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

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| For the Petitioner   | : Mr. Ravi Kumar Singh, Advocate           |
| For the O.P. Nos.1-5 | : Mr. Deepak Kumar Dubey, A.C. to A.A.G.II |
| For the O.P. No.6    | : Mr. Sudarshan Srivastava, Advocate       |

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**04/26.03.2021** Heard Mr. Ravi Kumar Singh, learned counsel for the petitioner and Mr. Deepak Kumar Dubey, learned counsel for the opposite party nos.1 to 5 as well as Mr. Sudarshan Srivastava, learned counsel for opposite party no.6.

This contempt petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

A show cause has been filed on behalf of opposite party nos.1 to 5 stating therein that L.P.A. No.386 of 2020 has been preferred against the order passed in W.P.(S) No.3921 of 2019.

Mr. Ravi Kumar Singh, learned counsel for the petitioner submits that the L.P.A. is still defective and order is not complied with which is latches on the part of opposite parties.

Further four weeks' time is allowed to opposite parties to bring appropriate order in the said L.P.A.

Post this matter after four weeks on the assigned day.

**(Sanjay Kumar Dwivedi, J.)**

Anit